

“FORM I

(See section 7(1) of the Maharashtra Settlement of Arrears of Tax, Interest, Penalty or Late Fee Ordinance, 2019)

Application for settlement of Arrears of tax, interest, penalty or late fee payable as per the statutory order

To,

No.

Mumbai Date:

	Sub	:	Application under the Maharashtra Settlement of Tax, Interest, Penalty or, the Late Fee Ordinance, 2019
	Ref	:	(a) ----- (b) -----

- 1 I _____(Designation)-----of M/s._____ here by makes an application under sub-section (1) of section 7 of the Maharashtra Settlement of Arrears of Tax, Interest, Penalty or Late Fee Ordinance, 2019 *(hereinafter in this application referred to as the “Settlement Ordinance, 2019) under -----(name of the Relevant Act under which an application is being made) make an application for the purpose of settlement of the arrears of the tax, interest, penalty or late fee under various Act(s) administered by the Goods and Services Tax Department.*
- 2 I have carefully read and understood the conditions for the settlement of the said arrears and are fully accepted to me/us.
- 3 The application for settlement of arrears is being voluntarily made by me/us. The requisite details are as under:

(A) General information:

(1) Name of the Applicant (In Block letters)	M/s																

(1) Registration Number																	
(a) TIN under MVAT Act																	
(b) Registration No. under relevant Act																	
(c) GSTIN, if any																	
(d) PAN under IT Act, 1961																	
(2) E-mail id																	
(3) Address:-																	
(4) PIN CODE																	
(5) Mobile No.																	

(B) Details of statutory order :

1. Settlement sought in respect of (Please Tick mark) ,-																	
(1) Statutory order (Please select from drop down) Assessment/Re-assessment /Revision /Review/ 1 st Appeal/2 nd Appeal order/Court order.																	
(2) Period of the Statutory order																	
From	D	D	M	M	Y	Y	Y	Y	To	D	D	M	M	Y	Y	Y	Y

2. Designation of the authority passing the Statutory order								
3. Designation of the Nodal Officer in-charge of the case for which the settlement is sought (in case different than (2) above).								
4. Date of the Statutory order	D	D	M	M	Y	Y	Y	Y

(C) Details of arrears as per statutory order:

(1) Tax, interest, penalty or late fee payable as per statutory order (Amount in Rs,)				
Tax	Interest	Penalty	Late fee	Total

(2) Amount of tax, interest, penalty or late fee paid after the date of statutory order whether in appeal or otherwise till the 31st March 2019: (Amount in Rs,)				
Tax	Interest	Penalty	Late fee	Total

(3) Amount of tax, interest, penalty or late fee outstanding as on the 1st April 2019 [(1)-(2)]: (Amount in Rs,)						
Tax		Total Tax	Interest	Penalty	Late fee	Total
Un-disputed	Disputed					

(4) In case the order is passed on or after the 1st April 2019 but on or before the 15^h July 2019 then the amount of tax, interest, penalty or late fee outstanding as on the date of order : (Amount in Rs,)						
Tax		Total Tax	Interest	Penalty	Late fee	Total
Un-disputed	Disputed					

(D) Details of the settlement of arrears, requisite amount and the amount of waiver

1. Settlement of tax, interest, penalty or late fee in case NO appeal is filed:
The Settlement details are as under:

(a) The settlement of amount outstanding as per Sr. No. (C) (3) or (C)(4) above, the payment of requisite amount to be made and waiver under **First Phase or Second Phase** is worked out as below: (For period Upto 31st March 2010):

Sr. No.	Particulars	Outstanding amount	Payment of requisite amount		Amount of waiver sought	
			First Phase	Second Phase	First Phase	Second Phase
(i)	Amount of un-disputed tax					
(ii)	Amount of disputed tax					
(iii)	Amount of interest					
(iv)	Amount of penalty or late fee					
(v)	Amount of late fee					
Total amount						

(b) The settlement of amount outstanding as per Sr. No. (C) (3) or (C)(4) above, the payment of requisite amount to be made and waiver under **First Phase or Second Phase** is worked out as below: [Please select the period (For period From 1st April 2010 to 30th June 2017):

Sr. No.	Particulars	Outstanding amount	Payment of requisite amount		Amount of waiver sought	
			First Phase	Second Phase	First Phase	Second Phase
(i)	Amount of un-disputed tax					
(ii)	Amount of disputed tax					
(iii)	Amount of interest					
(iv)	Amount of penalty or late fee					
(v)	Amount or late fee					
Total amount						

2. Settlement of tax, interest, penalty or late fee in case APPEAL is filed: The Settlement details are as under:

(1) Details of the appeal filed and withdrawal, if any:	
(a) 1 st Appeal No. / 2 nd Appeal No. / Writ Petition No/ Special Leave Petition No.	
(b) Designation of Appellate Authority or Tribunal or court.	
(c) Date of application for withdrawal filed before the Appellate Authority/Tribunal/Court	
(d) Appeal withdrawal No. and date, if withdrawal order is passed.	

(e) Whether appeal is withdrawn full or part for certain issues: (Tick (√) which is applicable)				
	Full withdrawal	<input type="checkbox"/>	Partial withdrawal	<input type="checkbox"/>

(2) In case the appeal is withdrawn full then the details of total outstanding as given in Table (C) (3) or (C)(4) above] : (Amt. in Rs.)				
Tax		Interest	Penalty	Late fee
Un-disputed	Disputed			

(a) The settlement of dues outstanding as per (2) above, [Please select the period (Period upto 31st March 2010):

Sr. No.	Particulars	Outstanding amount	Payment of requisite amount		Amount of waiver sought	
			First Phase	Second Phase	First Phase	Second Phase
(i)	Amount of un-disputed tax					
(ii)	Amount of disputed tax					
(iii)	Amount of interest					
(iv)	Amount of penalty					
(v)	Amount of late fee					
Total amount						

(b) The settlement of dues outstanding as per (2) above, [Please select the period (Period From 1st April 2010 to 30th June 2017):

Sr. No.	Particulars	Outstanding amount	Payment of requisite amount		Amount of waiver sought	
			First Phase	Second Phase	First Phase	Second Phase
(i)	Amount of un-disputed tax					
(ii)	Amount of disputed tax					
(iii)	Amount of interest					
(iv)	Amount of penalty					
(v)	Amount of late fee					
Total amount						

(3) In case the appeal is **withdrawn for certain issues (partly withdrawn)** then the list of such issues and tax, interest, penalty or late fee.

Sr. No.	Details of the issue in Brief	Tax	Interest	Penalty	Late fee
(i)					
(ii)					
(iii)					
(iv)					
(v)					
(vi)					
(vii)					
(viii)					
(ix)					
(x)					
Total arrears for which appeal is withdrawn					

(4) Balance amount of tax, interest, penalty or late fee as per Sr. No. [(C)(3) or (C)(4)-(D)2(3) above, remaining in the appeal in respect of which the applicant **desires to continue in the appeal:**

Tax	Interest	Penalty	Late fee

(5) Balance amount of tax, interest, penalty or late fee for which the applicant desires to **opt for settlement** [(C)(3) or (C)(4)-(D)2(4) i.e. amount of tax, interest, penalty where the applicant has withdrawn the appeal:

Tax		Interest	Penalty	Late fee
Un-disputed	Disputed			

(a) The settlement of dues outstanding as per (5) above, the payment of requisite amount to be made and waiver under **First Phase or the Second Phase** is worked out as below: [Upto 31st March 2010):

Sr. No.	Particulars	Outstanding amount		Payment of requisite amount		Amount of waiver sought	
		First Phase	Second Phase	First Phase	Second Phase	First Phase	Second Phase
(a)	Amount of un-disputed tax						
(b)	Amount of disputed tax						
(c)	Amount of interest						
(d)	Amount of penalty						
(e)	Amount of late fee						
Total amount							

(b) The settlement of dues as outstanding per (5) above, the payment of requisite amount to be made and waiver under **First Phase or the Second Phase** is worked out as below: [Form 1st April 2010 to 30th June 2017]:

Sr. No.	Particulars	Outstanding amount		Payment of requisite amount		Amount of waiver sought	
		First Phase	Second Phase	First Phas	Second Phase	First Phase	Second Phase
(f)	Amount of un-disputed tax						
(g)	Amount of disputed tax						
(h)	Amount of interest						
(i)	Amount of penalty						
(j)	Amount of late fee						
Total amount							

Note: -

The following documents are attached with this application: -

- (a) A copy of statutory order against which settlement is sought for.
- (b) Original order of withdrawal of Appeal or in case the appeal withdrawal order is not received then the request letter submitted for withdrawal of the appeal.
- (c) Copies of challans of payment of amount paid after the date of order till the 31st March 2019 and for the payment of the requisite amount made for the settlement.

DECLARATION.

I(Name in Block Letters) solemnly declare that the information given in this application, statements accompanying, are correct and complete to the best of my knowledge and belief and amount of arrears of tax, interest, penalty or late fee and requisite amount is determined as per section 10 read with section 4 and Annexure-A or Annexure-B of the Ordinance. Also, the other particulars shown therein are truly stated and relate to statutory order indicated in the application.

I further declare that the application for settlement is submitted in my capacity as.....and that I am competent to verify the correctness and completeness of the application. The terms and conditions laid in the said Ordinance are fully accepted by me.

Place:

Date:

(Name and Signature of the Applicant)

ACKNOWLEDGEMENT.

Application No

Date

Received (in duplicate) application in Form I for Settlement of arrears under the Maharashtra Settlement of Arrears of Tax, Interest, Penalty or Late Fee Ordinance 2019, in respect of the statutory order dated----- in case of M/s. -..... RC.No/ PAN/TIN Nofor period ----- to-----.

Place:

Date:

Signature.

Name of the Designated Authority.